

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 4**

EXCISE APPEAL NO. 85406 OF 2022

(Arising Out of Order-in-Appeal No. GOA-ECXUS-0000-APP-092-2020-21
dated 25.03.2021 passed by the Commissioner (Appeals) CGST & Customs, Goa).

ASHOK JATIA

3, Krishna Mahal, Ground Floor,
'D' Road, 63, Marine Drive,
Mumbai-400020.

Appellant

Vs.

COMMISSIONER OF CUSTOMS-GOA

4th Floor, GST Bhavan,
EDC Complex, Plot NO. 6, Patto Plaza,
Panaji, Goad-403 001.

Respondent

**WITH
EXCISE APPEAL NO. 85407 OF 2022**

(Arising Out of Order-in-Appeal No. GOA-ECXUS-0000-APP-092-2020-21
dated 25.03.2021 passed by the Commissioner (Appeals) CGST & Customs, Goa).

VAJ MARKETING AND INVESTMENTS PVT LTD

3, Krishna Mahal, Ground Floor,
'D' Road, 63, Marine Drive,
Mumbai-400020.

Appellant

Vs.

COMMISSIONER OF CUSTOMS-GOA

4th Floor, GST Bhavan,
EDC Complex, Plot NO. 6, Patto Plaza,
Panaji, Goad-403 001.

Respondent

Appearance:

None for the Appellant.

Shri Ranjan Kumar, Asstt. Commissioner, Authorised Representative for the
Respondent.

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85898-85899/2026

Date of Hearing : **13/07/2026**
Date of Decision : **13/07/2026**

None for the appellant.

2. As reveals from order dated 04.02.2026, appellant was unrepresented
and he had failed to comply with the directions contained in order dated

07.02.2025, in filing amended cause-title, after acceptance of their Miscellaneous Application.

3. It seems that appellant is no more interested to pursue its appeal further. Consequently, the same stands dismissed for default and non-prosecution under Rule-20 of CESTAT Procedure Rules, 1982.

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

Arti